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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY.

Stamp Application No. 201/1989.

1. Shri T.R.S.Thampi,	C/o K.P.V.Menon, Advocate,
2. Dr.N.C.Jayadevan,	5, Gope Niwas, 275,
3. Dr.S.A.Chitambar and	Sion-Matunga Road,
4. Shri N.Krishnan Nair.	Sion(E), Bombay-22. ... Applicants.

V/s.

1. Union of India through Respondent No.2.
2. Director,
Department of Atomic Energy,
Anushakti Bhavan C.S.M.Marg,
Bombay 400 039.
3. Shri M.S.Rao, Director,
Directorate of Estate Management,
2nd floor, Vikram Sarabhai Bhavan,
North Wing,
Anushaktinagar,
Bombay 400 094.

Coram: Hon'ble Member(J), Shri M.B.Mujumdar,
Hon'ble Member(A), Shri M.Y.Priolkar.

ORAL JUDGMENT:

(Per Shri M.B.Mujumdar, Member(J)) Dated: 29.3.1989

Heard Mr.B.Menon, learned advocate for the applicants and Mr.V.S.Masurkar, learned advocate for the respondents. The applicants are allowed to file a joint application under Rule 4(5)(a) of the Central Administrative Tribunal (Procedure) Rules, 1987.

2. The application is filed challenging the notices

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dated 18.1.1989 given to the applicants. The notices are given under Rule 19(f) and explanation 3 to that Rule of the Allotment of Government Residence (Department of Atomic Energy) Bombay Rules, 1982. After going through the rules, we find that the rules quoted in the notice are not applicable to the facts of this case. Moreover, Mr. Masurkar stated that the respondents would not take any action in pursuance to these notices dated 18.1.1989. In view of this, we dispose of this application as its purpose does not survive, with no order as to costs.

Y. P. Patil
(M.Y. PRIOLKAR)
MEMBER(A)

M. B. Mujumdar
(M.B. MUJUMDAR)
MEMBER(J)